<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 258 OF 2017 & IA NO. 631 OF 2017

Dated: 5th March, 2018

Counsel for the Respondent(s)

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

<u>In the matter of:</u> M/s Asian Fine Cements Pvt. Ltd. Vs.				Appellant(s)
Punjab State Electricity Regulato & Anr.	ory Coi	nmission		Respondent(s)
Counsel for the Appellant(s)	:	Mr. Rajiv Ram	pal (Re	p.)

ORDER

: Mr. Sakesh Kumar for R-1

Learned counsel for respondent No.1 states that the State Commission does not wish to file any reply.

Learned counsel for respondent Nos. 2 seeks a week's time to file reply. He may take steps to file the same on or before 13.03.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 05.04.2018.

(Justice N. K. Patil) Judicial Member

(I.J. Kapoor) Technical Member